## GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

STARRED QUESTION NO:474
ANSWERED ON:27.04.2015
PENSION TO LABOURERS OF ORGANISED UNORGANISED SECTOR
Nishank Dr. Ramesh Pokhriyal

## Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether any scheme to provide minimum pension to the labourers of the organised and unorganised sector exist in the country;
- (b) if so, the details thereof along with the number of persons benefited under the scheme, State/UT-wise; and
- (c) if not, the reasons therefor along with the action taken by the Government to provide pension to the labourers of organised and unorganised sector in the country?

## **Answer**

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

(a) to (c): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF LOK SABHA STARRED QUESTION NO. 474 FOR REPLY ON 27.04.2015 BY DR. RAMESH POKHRIYAL `NISHANK` REGARDING PENSION TO LABOURERS OF ORGANISED/UNORGANISED SECTOR.

(a) & (b): The Government has notified a minimum pension of Rs.1,000/- per month under Employees' Pension Scheme, 1995 with effect from 01.09.2014 for the year 2014-15 in respect of organized sector workers covered under Employees' Provident Funds & Miscellaneous Provisions Act, 1952. The State/UT-wise number of pensioners benefited by this measure of the Government is at Annex.

The Government has enacted the Unorganized Workers` Social Security Act, 2008 to provide social security to the workers in the unorganized sector. Schedule I of the Act has certain welfare schemes for the unorganized sector workers, including Indira Gandhi National Old Age Pension Scheme (IGNOAPS) which provides assistance to persons of 60 years and above, belonging to family living Below Poverty Line (BPL). Under this Scheme, a Central Assistance of Rs. 200/- per month is provided to persons in the age group of 60-79 years and Rs. 500/- per month to persons of 80 years and above. Identification of beneficiaries, sanction and disbursement of benefits is done by State/UT Government.

(c): Does not arise in view of reply to parts (a) and (b) of the Question above.